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X
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No 204/2000

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SECTION OFFICER (JUDI.)

Abhijit
19.12.07

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO.

204/2000 OF 199

Applicant(s)

Dr. Ambika Basu

VS

Wife of Indra Basu,

Respondent(s)

Mr. M. Chanda, Mrs. N. D. Goswami
Mr. G. N. Chakrabarty

Advocate for Applicant(s)

eSSC

Advocate for Respondent(s)

Notes of the Registry	Date	Order of the Tribunal
<p>the application is form and within time of Rs. 50/- deposited vide P.C. No. 92349 dated 6.6.2000</p> <p>MY 8/6/2000 B.C. 8/6/2000</p> <p>Note: Requisite copy filed.</p> <p>12/6/00</p> <p>For <u>Envelopes not sufficient</u> Notice prepared and sent to D/See for Enquiry to the Registry No. 1 to 3 with D/No 1625 to 1627 and 17/1/00</p>	9.6.00	<p>Present : Hon'ble Sri D.C.Verma, Member(J)</p> <p>Mr. M.Chanda, learned counsel for the applicant and Mr. B.C.Pathak, learned Addl. C.G.S.C. for the respondents.</p> <p>Application is admitted. Issue notice to the respondents to file written statement within three weeks. As regards interim relief learned counsel for the applicant has stated that the applicant has not been relieved from duty till date.</p> <p>In view of the above the operation of the impugned orders dated 3.2.2000 and 2.3.2000 (Annexures-14 & 15) are stayed until further order.</p> <p>List on 4.7.2000 for written statement and further orders.</p> <p>Member (J)</p>

Notes of the Registry	Date	Order of the Tribunal
<u>3-7-2000</u> No. written statement has been filed. <u>My</u> Notice duly served on respondent No. 2 <u>obj 17/7</u>	4.7.00	Present : Hon'ble Sri S.Biswas, Member (A). Mrs. N.D.Goswami, learned counsel for the applicant submits that written statement has not yet been filed by the respondent counsel. At the request of Mr. B.S.Basumatary, learned Addl. C.G.S.C. the case is adjourned to 24.7.2000 for filing of written statement. List on 24.7.2000 for written statement and further order.
<u>No. written statement has been filed.</u> <u>24.7.2000</u>	trd	<u>24.7.00</u> No Bench is available. Adjud. <u>to 8-8-00</u> <u>Mo</u>
<u>No. wts has been filed.</u> <u>24.10.2000</u>	8.8.00	<u>8.8.00</u> No Bench is available. Adjud. <u>to 30.8.00</u> <u>870</u>
	30.8.00	No Bench. Adjud to 28.9.00. <u>370</u>
<u>No. wts has been filed.</u> <u>24.10.2000</u>	28.9.00	Present : The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman. Two weeks further time allowed for filing of written statement on the p prayer of Mr B.C.Pathak, learned Addl. C.G.S.C. List on 25.10.2000 for written statement and further orders.
	pg	<u>Vice-Chairman</u>

Notes of the Registry	Date	Order of the Tribunal
	25.10.00	Bist on 27.11.00 to enable the respondents to file written statement.
<u>24-11-2000</u> <u>No. writen申ent has been filed by the respondents.</u> <u>Bo</u>	1m	Vice-Chairman
	27.11.2000	Four weeks time allowed for filing of written statement on the prayer of Mr B.C. Pathak, learned Addl. C.G.S.C. List it on 2.1.2001 for orders.
<u>No. wts has been filed</u> <u>29-1-2001</u>	nkm	Vice-Chairman
<u>No. wts has been filed</u> <u>29.1.2001</u>	2.1.2001	Further four weeks time is granted to the respondents to submit their written statement. List on 1.2.01 for written statement and further orders.
<u>No. wts has been filed</u> <u>27.3.01</u>	2/2/2000 Shrim	list on 23/3/2000 Bo M
	23.3.	No S. B. Adjourned to 28.3.2001. M/s Akbar 23.3
	28.3.2001	Two weeks time allowed to the respondents to file written statement. List for orders on 11.4.01.
	nkm	Vice-Chairman

Notes of the Registry	Date	Order of the Tribunal
	11.4.01	List on 16.5.01 to enable the respondents to file written statement.
No. written statement has been filed.	1m	Vice-Chairman
	16.5.01	ON List/13.6.2001 to enable the respondents to file written statement.
<i>3/0</i> 12.6.01	1m	Vice-Chairman
No. written statement has been filed.	13.6.01	Mr. B.C.Pathak, Addl.C.G.S.C. for the respondents prays for 3 weeks time for filing of written statement. list Prayer is accepted. List on 6.7.01 for filing of written statement and further orders.
<i>3/0</i> 5.7.01	1m	<i>CC USha</i> Member
<u>02-08-2001</u>	6.7.2001	No written statement has been filed despite time granted. Further four weeks time allowed to the respondents to file written statement on the prayer of Mr B.C. Pathak, learned Addl. C.G.S.C. List for orders on 3.8.01.
W/S statement has not been filed.	nkm	Vice-Chairman
No. written statement has been filed.	3.8.01	List the matter again on 31.8.2001 to enable the respondents for filing of written statement.
<i>3/0</i> 30.8.01	31.8.01	Vice-Chairman
	trd	List on 3.10.2001 to enable the respondents for filing of written statement.
	bb	By Order <i>A. K. Jais</i>

(5)

O.A.204 of 2000

Notes of the Registry

Date

Order of the Tribunal

3.10.2001

No written statement has so far been filed despite granting of time. Mr. B.C. Pathak, learned Addl.C.G.S.C again sought for some accommodation for filing of written statement. Considering facts of the matter, I am not inclined to extend any further time for filing of written statement, instead the matter is ordered to be fixed for hearing on 23.11.01. The respondents may file written statement within three weeks from today.


Vice-Chairman

bb

23/11

at the request of both the parties the Case is adjourned to 28/11/2001.

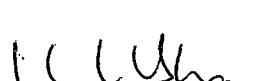

A.C.J.


23/11

28.11.01

Mr B.C.Pathak, learned Addl.C.G.S.C submits that he missed this item appearing in the supplementary list and prays for an adjournment. Prayer allowed.

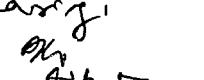
List on 10.12.01 for hearing.


Member

pg

10/12

Mr. B.C. Pathak, Addl.C.G.S.C. submits that since the case has been listed under D13, he did not lose the right to pray for adjournment. Prayer allowed, List on 19/12/2001 for hearing.


A.C.J.

10/12

Notes of the Registry

Date

Order of the Tribunal

19.12.2001

Heard the learned counsel for the parties. Hearing concluded. Judgment delivered in open court, kept in separate sheets. The application is disposed of. No order as to costs.

16.12.2001

Copy of the Judgment
has been sent
to the Registrar
Court, the Plaintiff
as the applicant as
well as to the Govt
Adv. & the Registry

nkm

Vice-Chairman

CENTRAL ADMINISTRATIVE TRIBUNAL ::
GUWAHATI BENCH.

O.A./XXX. NO. 204. OF 2001

DATE OF DECISION 19.12.2001

Dr Ambika Prasad

APPLICANT(S)

Mr M. Chanda, Mrs N.D. Goswami and
Mr G.N. Chakraborty

ADVOCATE FOR THE APPLICANT(S)

- VERSUS -

The Union of India and others

RESPONDENT(S)

Mr B.C. Pathak, Addl. C.G.S.C.

ADVOCATE FOR THE
RESPONDENTS.

THE HON'BLE

MR JUSTICE D.N. CHOWDHURY, VICE-CHAIRMAN

THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the judgment is to be circulated to the other Benches ?
5. Judgment delivered by Hon'ble Vice-Chairman

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.204 of 2000

Date of decision: This the 19th day of December 2001

The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman

The Hon'ble Mr M. Chanda, Advocate

Dr Ambika Prasad,
Senior Medical Officer,
26 Assam Rifles,
Agartala.

.....Applicant

By Advocates Mr M. Chanda, Mrs N.D. Goswami and
Mr G.N. Chakraborty.

- versus -

1. The Union of India, represented by the
Secretary to the Government of India,
Ministry of Health and Family Welfare,
New Delhi.

2. The Director General,
Assam Rifles,
Arbuthnath Road, Shillong.

3. The Commandant,
26 Assam Rifles,
Assam Rifles,
Agartala, C/o 99 A.P.O.

.....Respondents

By Advocate Mr B.C. Pathak, Addl. C.G.S.C.

.....

O R D E R (ORAL)

CHOWDHURY. J. (V.C.)

The issue is of choice posting. The applicant is a Doctor by profession. He was first appointed as Medical Officer on 3.7.1988 under the Directorate General of Assam Rifles (D.G.A.R for short). He was initially posted at Sikkim and thereafter he was posted at Mizoram followed by his transfer to Arunachal Pradesh in June 1993 and from Arunachal Pradesh he was again transferred to 25 Assam Rifles, Sanshak, Manipur in the month of June 1994. The service of the applicant was regularised with effect from 21.9.1994. The applicant was last transferred in June 1997 and posted at 26 Assam Rifles, Agartala.

2. This application has been presented for implementation of the Government policy for providing the choice posting after completion of the tenure. It was contended that the applicant since long worked in hard stations of the North Eastern Region and therefore, in terms of the conditions he should be transferred out to any of the places of his choice.

3. The respondents did not file any written statement. The application was strenuously opposed by Mr B.C. Pathak, learned Addl. C.G.S.C. Mr Pathak stated that the Government policy including the policy of choice posting issued by the concerned Ministry vide O.M. No.20014/3/83/E.IV dated 14.12.1983 is not applicable so far the applicant is concerned. The applicant was recruited through a special recruitment drive conducted by the Assam Rifles though he belongs to the Central Health Services and is transferable to any part of India. The learned counsel submitted that the applicant had accepted the appointment knowing fully well that he will have to render service in the North Eastern Region since the Headquarter is located at Shillong. The learned further submitted that the Assam Rifles is facing acute shortage of Doctors. The learned counsel also submitted that the Assam Rifles, amongst others is also engaged in anti-insurgency operations throughout the North Eastern Region and for that purpose services of doctors are essential. But, out of the total strength of 128 sanctioned posts of doctors, the present strength of doctors is only about 54. The learned counsel lastly submitted that the doctors in the Assam Rifles are not covered by the policy decisions and for that purpose he has referred to the communication dated 27.9.1994 and the subsequent transfer policy.

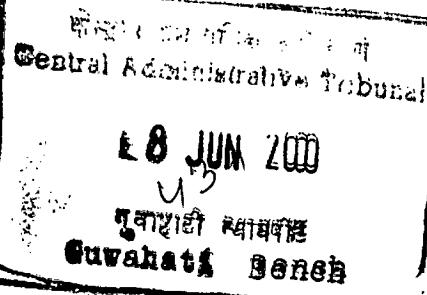
4. From the narration of facts, it appears that the applicant has already worked in the North Eastern Region for about thirteen years. The applicant after working for a long duration sought for a change, more particularly for the sake of education of his children. Transfer and posting is within the domain of the employer, but, nonetheless, the said employer is required to act justly and fairly. It was stated

in the Bar that transfer matters are dealt with by the Transfer Committee under the Ministry of Health and Family Welfare. In view of the statement made I am of the opinion that this is a fit case in which the respondent authority need to consider the case of the applicant for transferring him out of the North Eastern Region. In the circumstances the applicant is directed to submit a representation narrating all the facts before the Commandant who shall forward the same to the DGAR and the DGAR may either consider the entire matter or forward the same to the Transfer Committee for appropriate consideration. The above exercise shall be completed as expeditiously as possible, preferably within four months from the date of receipt of the order.

5. The application is accordingly disposed of. No order as to costs.


(D. N. CHOWDHURY)
VICE-CHAIRMAN

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In the Central Administrative Tribunal
Guwahati Bench :: Guwahati.

(An application under Section 19 of the Administrative
Tribunal Act, 1985).

Title of the Case : O.A. No. 204 / 2000.

Dr. Ambika Prasad : Applicant.

- Vs -

Union of India and others : Respondents.

<u>I N D E X</u>			
<u>Sl. No.</u>	<u>Annexure</u>	<u>Particulars</u>	<u>Page No.</u>
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18.	17	Representation dt. 14.2.2000	

Filed by

N.D. Goswami

Advocate,

Dr. Ambika Prasad

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

(An Application under Section 19 of the Administrative
Tribunals Act, 1985)

O.A. No. 904 / 2000

BETWEEN

~~XXXX~~

Dr. Ambika Prasad

Son of late Ugralal Srivastava

Senior Medical Officer

26 Assam Rifles,

Agartala

..... Applicant

-And-

1. The Union of India

Represented by its secretary to
the Government of India,

~~DA~~ Ministry of Home Affairs, Health and Family Welfare
New Delhi.— 11

2. The Director General

Assam Rifles,

Arbuthnath Road,

Shillong.— 11

~~C/o 99 APO~~

3. The Commandant,

26 Assam Rifles,

Assam Rifles,

Agartala

C/o 99 APO.

..... Respondents.

Dr Ambika Prasad

1. Particulars of orders against which this application is made.

This application is made praying for a direction to the respondents to transfer the applicant to his choice station in the light of the Office Memorandum issued under letter No. 20014/3/83/E.IV dated 14.12.1983 and the subsequent O.M. dated 1.12.1988 and 22.7.1998 and also the impugned transfer and posting order issued by the Directorate General of Assam Rifles vide Signal No. A-1550 dated 3.2.2000 whereby the applicant is ordered for transfer and posting in 3rd Assam Rifles, Agartala Moram in the state of Manipur from 26 Assam Rifles, Agartala in the middle of the academic session of his son and daughter who are studying in Degree course in Women College at Agartala and Maharaja Vir Wikram College, Agartala and also praying for a direction to the respondents to allow the applicant to continue in his present place of posting at least for a period of one year or till consideration of his posting at his choice station in terms his option already submitted.

2. Jurisdiction of the Tribunal.

The applicant declares that the subject matter of the application is within the jurisdiction of this Hon'ble Tribunal.

3. Limitation

The applicant further declares that the application is within the period of limitation under Section 21 of the Administrative Tribunals Act, 1985.

Contd...

Dr Amritrao Prasad

4. Facts of the Case

4.1 That the applicant is a citizen of India and as such he is entitled to all the rights and privileges guaranteed by the Constitution of India. The applicant is a permanent resident of village Karma, P.O. Khurhian, District Rohtas in the State of Bihar. He passed his M.B.B.S. examination in the year 1985 from Magadh University, Bihar.

4.2 That your applicant was initially appointed as Medical Officer on adhoc basis on 3.7.1988 under Directorate General of Assam Rifles (for short DGAR) Shillong. He was initially posted at 17 Assam Rifles, Sikkim and served there for a period of three years. Thereafter he was posted in the month of April 1991 at 19 Assam Rifles, Mizoram. While he serving at Mizoram the applicant was again transferred and posted at 5 Assam Rifles in the state of Arunachal Pradesh in the month of June, 1993. Again in the month of June 1994 the applicant was ordered for posting at 25 Assam Rifles, Sanshak in the State of Manipur which is insurgency prone area. The applicant had to continue there and served there for a period of about 3 years at Sanshak i.e. upto the month of June, 1997.

4.3 That it is relevant to mention here that the Department of Health and Family Welfare after scrutiny of the service records of the applicant found him suitable for regularisation and accordingly the Department of Health and Family Welfare sought approval of Union Public Service Commission for regularisation of the services of the

As Ambika Basu

applicant as Medical Officer in the department of Health and Family Welfare and the Union Public Service Commission was pleased to accord its approval vide letter bearing No. A 12025/124/94-CHS.1 dated 21.9.94. Accordingly the service of the applicant was regularised with effect from 21.9.1994 as Medical Officer in the department of Health and Family Welfare.

Copy of the appointment letter regularising the service of the applicant is annexed as Annexure-1.

4.4 That the applicant begs to state that at the time of regularisation of his services he was posted at 25 Assam Rifles, Sansask at Manipur. Moreover, in the month of June 1997 the applicant was again ordered for transfer and posting at 26 Assam Rifles, Agartala. The applicant carried out the order of transfer and posting and joined at 26 Assam Rifles, Agartala and he is serving till date in the said Unit at Agartala. It is stated that the applicant is going to be completed now 3 years of service at Agartala in 26 Assam Rifles.

4.5 That the applicant states that the Government of India, Ministry of Finance, Department of Expenditure, has granted certain improvement and facilities to the Central Government Civilian employees who are posted at North Eastern Region vide Office Memorandum No. 20014/3/83-E.IV dated 14.12.1983 issued by the Government of India, Ministry of Finance, Department of Expenditure. In terms of the said Office Memorandum the Central Government civilian employees who are saddled with All India Transfer Liability are entitled to choice station posting. In

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accordance with the Office Memorandum dated 14.12.83 issued by the Ministry of Finance, the central government employees, who has rendered more than 10(ten) years service is entitled to choice station posting on completion of 2(2) years of fixed tenure in the North Eastern Region and those whose length of service is less than 10(ten) years are entitled to choice station posting on completion of 3(three) years of fixed tenure in North Eastern Region. The present applicant has already completed 6 years of service in North Eastern Region including the insurgency prone areas under the Director General of Assam Rifles, Ministry of Home Affairs, therefore the applicant is entitled to be posted at his choice station from the North Eastern Region. The relevant portion of the Office Memorandum dated 14.12.83 issued by the Ministry of Finance is reproduced below :-

"Subject : Allowances and facilities for civilian employees of the Central Government serving in the States and Union Territories of North Eastern Region- improvement thereof.

The need for attracting and retaining the services of competent officers for service in the North Eastern Region comprising the States of Assam, Meghalaya, Manipur, Nagaland, Tripura and the Union Territories of Arunachal Pradesh and Mizoram has been engaging the attention of the Government for sometime. The Government had appointed a Committee under the Chairmanship of Secretary, Department of Personnel & Administrative Reforms, to review the existing allowances and facilities admissible to the various categories of civilian employees of the Central Government serving in this Region and to suggest suitable improvements.

Dr Ambika Basu

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~~The recommendations of the Committee have been carefully~~

the recommendations of the Committee have been
carefully considered by the Government and the
President is now pleased to decide as follows :

I) Tenure of Posting/deputation.

There will be a fixed tenure of posting of
3 years at a time for officers with service of
10 years or less and of 2 years at a time for
officers with more than 10 years of service.
Periods of leave, training, etc. in excess of
15 days per year will be excluded in counting
the tenure period of 2/3 years. Officers, on
completion of the fixed tenure of service mention-
ed above, may be considered for posting to a
station of their choice as far as possible. The
period of deputation of the Central Government
employees to the States/Union Territories of the
North Eastern Region will generally be for 3
years which can be extended in exceptional cases
in exigencies of public service as well as when
the employees concerned is prepared to stay
longer. The admissible deputation allowance will
also continue to be paid during the period of
deputation so extended."

In view of the above O.M. dated 14.12.93 issued
by the Ministry of Finance the applicant is entitled to be
posted at his choice station. The Office memorandum was
issued with the object to attract and retain the Central
Government civilian officers having all India transfer

as Amended

liability for rendering service in the North Eastern Region. Therefore the Special incentive has been granted by the Government to the employees of the Central Government, who have completed their fixed tenure posting, making them entitled to get the fruits of the Office Memorandum issued by the Government of India, Ministry of ~~Finance~~ Finance, dated 14.12.1983. The Government of India have also issued revised orders dated 1.12.1988 and also issued order in the recent past in this regard vide Office Memorandum dated 22.7.1998 on the same terms and conditions as laid down in the O.M. dated 14.12.1983 issued by the Ministry of Finance, Department of Expenditure, New Delhi.

Copy of the O.M. (extract) dated 14.12.83 and copy of the O.M. dated 1.12.88 and 22.7.98 are annexed as Annexures-2,3, and 4 respectively.

4.6 That your applicant submitted a representation on 17.10.97 in the light of the aforesaid O.M. dated 14.12.83 for his choice station posting giving option for three places namely, Patna, Varanasi, and Lucknow. The said representation was addressed to the Under Secretary and the same was submitted through proper channel and the local authority also duly forwarded his representation dated 17.10.97. But the authority remained silent till date for consideration of his representation for choice station posting. Thereafter another representation dated 5.10.98 was submitted by the applicant quoting the reference of earlier representation dated 17.10.97. This representation was also addressed to the Under Secretary,

Wz Anubikash Basu

but surprisingly the respondents remained silent regarding the choice posting of the applicant. In the circumstances finding no other alternative he had filed another representation on 27.11.98 to the Secretary, Department of Health and Family Welfare, Govt. of India, through proper channel stating details of his postings in NER as well as his difficulties to stay in this Region. In the said representation dated 27.11.98 the applicant again submitted his option for posting either at Patna/Varanasi or Lucknow. Again on 8.11.99 and 24.2.2000 the applicant submitted two more representations giving his option for posting at Delhi, Patna or Lucknow. But surprisingly no reply ~~has~~ yet been received by the applicant regarding his choice station posting. In this connection it is relevant to mention here that the applicant being civilian Central Government employee has acquired a valuable and legal right in the light of the O.M.s dated 14.12.83, 1.12.88 and 22.7.98 for his choice station posting as he has completed more than 6 years of service in the North Eastern Region including insurgency prone areas. It is pertinent to mention mention here that the seniority of the applicant as Medical Officer is being maintained in the department of Health and family Welfare on All India Basis. Their recruitment rule as well as promotion zone are also on All India basis. As such he is entitled to his choice station posting in terms of the O.M. as referred to above. But the authority arbitrarily remained silent in the matter of choice station posting as a result the applicant although entitled of choice ~~station~~ posting but the same has not been considered by the respondents. It would be

Arvind Kumar Basu

evident from the extract of the seniority list that the same is being made on all India basis.

Copy of the representations dt. 17.10.97, 27.11.98 8.11.99 and 24.2.2000 and the seniority list (Extract are annexed as Annexures-5, 6, 7, 8, and 9 respectively

4.7 That most surprisingly while the applicant persuing the case for his choice station posting from Agartala in the light of the Office Memorandum dated 14.12.1983 and 1.12.88 and 22.7.98 the respondents particularly, the DGAR Assam Rifles issued the order for his transfer and posting vide Signal No. A 1543 dated 22.10.99 whereby he was ordered for posting at 22 Assam Rifles, Bedbagan, Tripura, 85 kilometres away from Agartala. But again on 25.10.99 another order was issued vide Signal No. A-1548 dated 25.10.99 cancelling the order of posting of the applicant at 22 AR. Surprisingly the DGAR again issued another order vide Signal bearing No. A-1543 dated 28.10.99 whereby the applicant was ordered for posting at 22 AR, Bedbagan. Most surprisingly the said order of posting dated 28.10.99 was again cancelled by the DGAR vide his signal No. A-1543 dated 1.11.99.

However after cancelling the order of posting at 22 AR vide Signal dated 1.11.99 the DGAR issued another order of transfer and posting of the applicant vide signal bearing No. A-1550 dt. 3.2.2000 whereby the applicant has been ordered for posting at 3rd Assam Rifles, Moram, Manipur from 26 Assam Rifles, Agartala. The applicant immediately after receipt of the Signal for transfer and posting at 3rd Assam Rifles he submitted a D.O. letter on 11.2.2000 addressed to DGAR praying for extension of atleast one year

Dr Ambika Basu

tenure period at 26 AR, at Agartala on the ground of smooth education of his son and daughter. In this connection he had stated that his elder daughter Miss Priti Kumari is studying in BA final year class and the examination is likely to be commenced from July, 2000. The daughter of the applicant is studying in Women College at Agartala. Similarly the son of the applicant Mr. Piyosh Kumar Sinha presently studying in B.Sc 2nd year in Maharaja Vir Vikram College, Agartala and the final year course is going to be ~~commenced from July~~ completed within ^{next} one year. It is pertinent to mention here that final examination of 2nd year B.Sc is also likely to be commenced in the month of July, 2000. Moreover, the applicant is also suffering from acute arthritis in both knees joint. But surprisingly no reply has yet been received by the applicant, ^{i.e. on 11.2.2000.} In the circumstances the applicant submitted another representation dated 14.2.2000 addressed to the DGAR, through proper channel where he has stated in detail the educational ^{problems} system of his children and also stated his deterioration of his health and suffering from Arthirities in both knees since June, 1994. He has also stated that he had served in insurgency prone areas and he prayed for his retention at Agartala till completion of the academic session of his children. However the DGAR without considering his D.O. letter and representation submitted by the applicant further ordered vide Signal No. A-1580 dated 3.2.2000 whereby it is order to move and join at 3 AR by 30.6.2000. In this connection it is stated that many medical officers and Senior Medical Officers even those who are serving on adhoc basis are being allowed to continue in a particular place of posting

Dr. Ashok Kumar Prasad

for
more than 3 years. The detailed particulars of the following medical officers who are allowed to stay in a particular station are furnished here under ;

<u>UNIT</u>	<u>NAME</u>	<u>W.E.F.</u>
1. 9 AR	Dr. Utpal Das, MO, Adhoc	11.10.96
2. 11 AR	Dr. Haren Doley, CMO	04.06.95
3. 13 AR	Dr. OP Narayan	11.06.96
4. 15 AR	Dr. G Roy, SMO	01.03.97
5. 17 AR	Dr. Dinibala Devi, MO, Adhoc	07. 02.96
6. 21 AR	Dr. Ch Saleo Mao, MO, Adhoc	18.09.95
7. 23 AR	Dr. Arindam Dutta, MO, Adhoc	10.07.96
8.	Dr. Debasish Chakraborty, MO, Adhoc	30.05.96
9. 28 AR	Dr. D Sunder Rao, SMO	14.08.96
10. AR Hospital Shillong.	Dr. (Mrs) Sally Rachel - Rumthao, SMO.	02.01.97

In this connection, it is further stated that above 10 (ten) medical officers are still continued in the same station after their posting because DGAR Shillong are allowed the above referred medical officer are still continue although 3 years tenure has expired long back, whereas in the instant case of the applicant the respondents are sitting silent over the representation of the applicant for cancellation modification of the impugned transfer order dated 3.2.2000 whereby applicant is sought to be posted at 3rd AR, Morem in the State of Manipur although ^{he} has prayed for his retention in present place of posting for a bonafide reason i.e.

Dr Ambika Prasad

for smooth continuation of education for his children who are appearing in the final examination of the Degree-Course as such it is a fit case of the Hon'ble Tribunal with the impugned order of transfer and posting dated 3.2.2000 and the Hon'ble Tribunal was pleased to set aside the impugned order of transfer dated 3.2.2000. It is stated that the son of the petitioner is required to complete at least one year time for completion of final year Degree course.

Copy of the signal dated 22.10.99, 25.10.99, 28.10.99, 1.11.99, 3.2.2000, 2.3.2000 and 11.2.2000 and representation dated 14.2.2000 are enclosed as Annexure - 10, 11, 12, 13, 14, 15, 16 and 17 respectively

4.8. That your applicant beg to state that he has acquired a legal and valuable right for consideration of his choice station posting in terms of the scheme issued by the Government of India in terms of the memorandum dated 14.12.83, 1.12.88 and 22.7.98 but the respondents ~~also~~ did not consider his case for choice station posting although representation for his choice station posting as very much before the respondents. It is a fit case of the Hon'ble Tribunal to pass a appropriate direction/order by setting aside the internal ^{trans. to} order dated 3.2.2000 and also be pleased to direct the respondents to consider his choice station posting with immediate effect.

Contd.....

Dr. Ambika Prasad

4.9. That this application is made bonafide and for the ends of justice.

5. Grounds for relief with legal provisions.

5.1. For that the applicant is qualified for his choice station posting in terms O.M dated 14.12.83, 1.12.88 and 22.7.98.

5.2. For that the applicant has already completed about 6 years of service in the North Eastern Region as such he is entitled to be posted at choice station in terms of his option submitted by the applicant .

5.3. For that the applicant is entitled to the benefit of choice of posting as per the scheme of Govt. of India, Ministry of Finance , Deptt of Expenditure .

5.4. For that applicant submitted ~~repeated~~ repeated representation for consideration of his choice station posting under the O.M. referred above.

5.5. For that the impugned order of transfer and posting from 26AR Agartala to 3rd AR Manipur , Moram without considering the representation of the applicant for choice station posting.

Dr. K. K. Basu

- 5.6. For that the impugned order of transfer and
posting issued under ^{Signature} dated 3.2.2000
in the middle of the academic session of the
applicant be set aside and quashed.
- 5.7. For that the final examination of the son and
daughter of the applicant is likely to be com-
mencement is very shortly as such the impugned order
of transfer at this juncture is liable to be ~~set aside~~
set aside and quashed.
- 5.8. For that there are several 1 doctor's retained
in the same station for several years that even ~~after~~
after expiry of 3 years tenure period.
- 5.9. For that non consideration of extension of his
tenure for a period of one year is violative
of Article 14 and 16 of the constitution.
6. Details of remedies exhausted.
The applicant states that he has no other alter-
native or other efficacious remedy than to file this
application before this Hon'ble Tribunal for protection
of his valuable right.
7. Matters not previously filed or pending before
any other court.
The applicant further declares that he had not
previously filed any application, writ petition or suit

or Ambeekha Fraser

regarding the matter in respect of which this application has been made, before any Court or any other authority or any other Bench of the Tribunal nor any such application, writ petition or suit is pending before any of them.

8. Relief sought for :

- 8.1 ~~That the impugned order of transfer and posting in the signal bearing No. A.1550 dated 3rd Feb. 2000 be set aside and quashed.~~
- 8.2. That the respondents be directed to allow the ~~applicant~~ application to continue in the present place of ~~posting at 26 AR Agartala at least for a period of one year for completion of the education~~ ^{education} ~~son~~ ^{of} applicant.
- 8.3. That the respondent be directed for choice station posting of the applicant in terms of his option submitted through his representation in the light of the O.M. dated 14.12.88, 1.12.88 and 22.7.98.
- 8.4. To pass any other order or orders as deem fit and proper.
- 8.5. Cost of the case.

Subirika Prasad

9. Interim Relief

9.1. That the Hon'ble Tribunal be pleased to stay the operation of the impugned transfer and posting order issued under signal No. A. 1550 dated 3.2.2000.

10.

This application has been filed through advocate.

11. Particulars of I.P.O.

i. I.P.O. : 06497349
ii. Date of Issue : 6/6/2K
iii. Issued from : G.P.O. Guwahati.
iv. Payable at : G.P.O. Guwahati.

12. List of enclosures :

As stated in the Index .

..... Verification.

Dr Anubiksha Basu

VERIFICATION

I, Shri Dr. Ambika Prasad, son of late Ugrahalal -
Srivastava, aged about 48 years working as Senior Medical
Officer, 26 Assam Rifles, Agartala, do hereby verify
that the statements made in paragraphs 1 to 4 and 6 to 12
are true to my knowledge and those made in paragraph 5
are true to my legal advice and I have not suppressed
any material fact.

And I sign this verification on this 8th day
of June, 2000. at Guwahati

Dr Ambika Prasad
Signature.

No. A.12024/6/93-CHS-II
 Government of India
 Ministry of Health and Family Welfare
 (Department of Health)

New Delhi, dated the 27/9/94

To

Subject: Regularisation of services of Medical Officers (ad-hoc) - viz. those recruited during the strike of Junior/Senior Residents in May-June, 1989 in Delhi based Hospitals and those who were initially appointed on monthly wages/contract basis.

Sir/Madam,

I am directed to say that in pursuance of the directions of (i) the Hon'ble CAT Principal Bench, New Delhi in O.A. No. 1259/90 and 1957/90 filed by Dr. Jitender Singh and others and Dr. Moju. S. K. respectively and (ii) the Hon'ble CAT Bench Bombay in the O.A. No. 619/88 filed by Dr. (Smt.) Sujata B. Khadilkar and others and the judgement dated 3.5.93 of the Hon'ble Supreme Court of India in the SLPs filed by the Government in the context of the above mentioned cases, this Ministry had made a proposal to UPSC on 9.9.93 for the regularisation of services of Medical Officers (ad-hoc), who had either been appointed during the strike of Junior/Senior Residents in May-June, 1989 in Delhi based Hospitals or who had been initially appointed on monthly wages/contract basis in different participating units of the CHS. Also proposals for regularisation of services of Dr. J.P. Narain and Dr. (Smt.) Kumudhini Pal Subramanian working in Department of Posts had been sent to UPSC on 3.9.93 and 27.4.94 respectively in pursuance of the directions of the Hon'ble CAT, Allahabad in O.A. No. 283/1987 filed by Dr. J.P. Narain and directions of the Hon'ble CAT Bench, Mumbai in O.A. No. 1189 of 1992 filed by Dr. (Smt.) K. M. M. of B.S.I. & M. The UPSC after perusal of the particulars of services and experience alongwith their character rolls and Bio-data have found vide their letter No. F.4/10(5)/93-AU, I dated 21.9.94, 162 doctors fit for regularisation as Medical Officers in CHS.

...Contd.

2. Therefore, on the recommendation of the UPSC as indicated above and also keeping in view the instructions contained in O.M. No 122011/1/94/ESTT/(U) dated 1.7.94 of the Department of Personnel and Training, the President is hereby directed to appoint the 162 Medical Officers (ad-hoc), whose names are shown in the Annexure to this letter alongwith other details, working in different participating units of CNS as Medical Officers in the pay scale of Rs. 2200-4000 on regular basis in CHS w.e.f. 21.9.94 on terms and conditions as are applicable to the regularly recruited Medical Officers.

3. The names in the Annexure to this letter are in the order of one inter-se-seniority of these 162 Medical Officers prepared on the basis of the details available with this Ministry.

4. A copy each of this letter may kindly be given to all the concerned Medical Officers of your organisation/unit and discrepancies if any, may be brought to the notice of this Ministry within two months from the date of issue of this letter after checking the position from the records/ service books etc. of these Medical Officers.

5. The charge assumption report of these Medical Officers in four copies may kindly be sent to this Ministry.

Yours faithfully,

G.K. Chanana

(G.K. CHANANA)

UNDER SECRETARY TO THE GOVT. OF INDIA

Copy forwarded to:

1. The Secretary, UPSC w.r.t. their above mentioned letter for information.
2. CHS II/CHS V Section. (Five copies each).
3. US(Chs I)/US(Chs II). (Two copies each).
4. Concerned Pay and Accounts Offices.

G.K. Chanana

(G.K. CHANANA)

UNDER SECRETARY TO THE GOVT. OF INDIA

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LIST OF MEDICAL OFFICERS REGULARISED IN THE UPSC FOR
REGULARISATION IN CENTRAL HEALTH SERVICE
VIDE NO. F.4/40(5)/93-AU, DATED 21.7.94

SR. NO.	NAME OF THE OFFICER	SC. ST.	DATE OF BIRTH	DATE OF INITIAL APPOINTMENT AS MO (AD-HOC/MW)	PRESENT PLACE OF POSTING
1	DR. MADAN PRASAD	SC	05/07/47	16/12/81	LWD. AMRITSAR
2	DR. S. C. PANDEY	SC	26/10/37	11/02/80	CGHS PUNE
3	DR. (MRS.) V. PALANTHULU	SC	29/10/1953	26/04/80	CGHS KOLKATA
4	DR. B. K. SINGH	SC	12/03/31	26/02/81	CGHS CHENNAI
5	DR. P. K. ABHOJAN	SC	07/05/62	06/03/82	LWD. MYSORE
6	DR. D. U. KADAM	SC	02/06/49	15/04/82	CGHS KOLKATA
7	DR. AMRINDEEP KUMAR SINGH	SC	15/01/55	10/05/82	CGHS KARNAK
8	DR. (SMT.) H. N. CHOUKKAIR	SC	22/02/55	20/07/82	CGHS PUNE
9	DR. (MRS.) H. D. JOSHI	SC	04/12/54	23/09/82	CGHS AHMEDABAD
10	DR. NARENDRA MATHUR	SC	30/01/47	29/10/81	LWD. BHUBANESWAR
11	DR. SANJEEV KUMAR	SC	01/12/51	11/02/82	CGHS BHUBANESWAR
12	DR. K. GANAPATHY	SC	19/02/53	03/03/82	LWD. HYDERABAD
13	DR. B. N. SINGH	SC	12/06/52	07/03/82	CGHS SIKKIM
14	DR. A. SUNDRA RAJAN	SC	13/05/55	26/03/82	LWD. HYDERABAD
15	DR. I. K. CHAKHATIYAR	SC	10/01/45	12/05/82	CGHS SIKKIM
16	DR. MIRZA WAHAB	SC	17/07/54	05/02/82	CGHS GOA
17	DR. N. S. GEHLOT	SC	26/04/44	27/04/82	CGHS GOA
18	DR. (SMT.) REKHA G. KHATTI	SC	14/10/53	26/04/82	CGHS GOA
19	DR. (SMT.) SUJAYTA KHADU KAR	SC	12/01/60	12/11/82	CGHS GOA
20	DR. (SMT.) S. J. KELLA	SC	07/10/54	15/11/82	DEPTT. OF H
21	DR. S. N. WADHWA	SC	24/09/50	04/12/82	DEPTT. OF H
22	DR. K. NARAYANA	SC	12/03/50	04/01/83	LWD. BAGALORE
23	DR. (SMT.) S. K. BARO	SC	13/05/58	15/06/82	CGHS BOMBAY
24	DR. ASHOK PATEL	SC	25/05/59	24/06/82	CGHS BOMBAY
25	DR. (SMT.) S. THAIYALNAYAK	SC	17/09/56	19/09/82	CGHS BOMBAY
26	DR. R. K. JAIN	SC	17/03/54	20/09/82	CGHS BOMBAY
27	DR. (SMT.) M. D. DEDGE	SC	29/06/53	11/10/82	CGHS BOMBAY
28	DR. (SMT.) A. MAYDEO	SC	01/09/57	12/12/82	CGHS BOMBAY
29	DR. SHIV PRASAD	SC	01/01/62	10/01/83	CGHS BOMBAY
30	DR. (SMT.) KANWAL SIR KAUR	SC	25/02/53	14/01/83	CGHS BOMBAY
31	DR. PRAMOD KUMAR	SC	01/01/52	13/01/83	CGHS BOMBAY
32	DR. VIJAYANTI SHARMA	SC	07/02/60	28/01/83	CGHS BOMBAY
33	DR. SUNITA G. SINHAK	SC	09/08/56	17/02/83	CGHS BOMBAY
34	DR. K. B. PATIL	SC	19/08/52	24/02/83	CGHS BOMBAY
35	DR. ALOK MISRA	SC	12/10/56	17/03/83	CGHS BOMBAY
36	DR. BINOD KUMAR	SC	26/10/55	31/03/83	CGHS BOMBAY
37	DR. F. K. PANDEY	SC	27/09/50	17/04/83	CGHS KANPUR
38	DR. R. K. JAIN	SC	14/09/59	06/05/83	CGHS KANPUR
39	DR. (SMT.) HARI KUMAR	SC	10/04/53	16/05/83	LWD. HYDERABAD
40	DR. (SMT.) S. M. MURTHY	SC	01/01/60	13/05/83	CGHS KANPUR
41	DR. D. D. TANDEL	SC	10/01/55	13/06/83	CGHS KANPUR
42	DR. A. D. UGANE	SC	02/06/60	14/06/83	CGHS KANPUR
43	DR. D. N. MOON	SC	26/07/55	13/06/83	CGHS KANPUR
44	DR. A. K. BHARADWAJ	SC	25/04/55	03/07/83	CGHS KANPUR
45	DR. M. HARESH LINGAM	SC	09/01/56	13/08/83	CGHS KANPUR
46	DR. M. MAEINI	SC	24/02/56	13/08/83	CGHS KANPUR
47	DR. S. P. NARAIN	SC	29/04/51	17/10/83	DEPTT. OF H

Not Verified

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LIST OF MEDICAL OFFICERS RECOMMENDED BY UPSC FOR
REGULARISATION IN CENTRAL HEALTH SERVICE
VIDE NO. F.4/40 (S) / 93-AU.I DATED 21.9.94

SR. NO.	NAME OF THE OFFICER	SC/ST	DATE OF BIRTH	DATE OF INITIAL APPTT. AS MO	PRESUMPTIVE PLACE
					OF POSTING
48	DR. MANMOHAN CHANDOLA	SC	05/05/57	06/11/76	CGHS, MUMBAI
49	DR. (SMT.) ALKA MAHAJAN	SC	07/01/60	18/11/86	CGHS, LUCKNOW
50	DR. B. K. SHARMA	SC	26/09/63	24/11/86	CGHS, PUNE
51	DR. (SMT.) V. S. WADHWA	SC	26/02/62	11/12/86	CGHS, PUNE
52	DR. B. P. VERMA	SC	01/06/53	27/01/87	LWD, BHILWALA
53	DR. LAL CHANDRA	SC	19/06/54	19/02/87	NOT OF CIVIL
54	DR. P. V. K. SINGH	SC	03/03/52	28/02/87	LWD, KARNA
55	DR. C. R. SHIVADIKAR	ST	12/06/56	06/03/87	CGHS, BOMBAY
56	DR. (MS.) S. BELWALKAR	SC	23/11/63	12/03/87	CGHS, BOMBAY
57	DR. A. S. EKTAKE	SC	26/11/60	23/03/87	CGHS, BOMBAY
58	DR. (SMT.) M. A. DHURIT	SC	18/03/63	27/04/87	CGHS, BOMBAY
59	DR. S. TADVI	ST	26/05/59	01/05/87	CGHS, BOMBAY
60	DR. V. PUSHPAKANTHA	SC	12/01/44	26/05/87	LWD, BHILWALA
61	DR. P. GAIKWAD	SC	07/10/61	25/05/87	CGHS, BOMBAY
62	DR. S. K. JAIN	SC	03/04/59	26/06/87	LWD, NAGPUR
63	DR. (SMT) D. A. NISWADE	SC	17/12/57	01/07/87	CGHS, NAGPUR
64	DR. N. SUKUMAR	SC	01.08/53	13/07/87	CGHS, NAGPUR
65	DR. (SMT) S. DAS	SC	08/02/53	28/07/87	AL-841 RIFLES
66	DR. K. S. SAHIL	SC	04/01/58	21/08/87	LWD, JABALPUR
67	DR. K. N. YADAV	SC	07/04/53	01/10/87	CGHS, AHMEDABAD
68	DR. (SMT) NEETA JOSHI	ST	13/11/59	07/10/87	CGHS, BOMBAY
69	DR. (SMT) S. KHANDIRE	SC	17/08/60	08/10/87	CGHS, BOMBAY
70	DR. K. K. KAPADEKAR	ST	17/08/61	08/10/87	CGHS, BOMBAY
71	DR. R. S. SHEDGE	SC	06/03/52	13/10/87	CGHS, BOMBAY
72	DR. (SMT) S. JATHER	SC	28/07/60	13/10/87	CGHS, BOMBAY
73	DR. (SMT.) S. KSHIRSAGAR	SC	02/11/59	28/10/87	CGHS, BOMBAY
74	DR. R. S. NISHAD	SC	10/12/59	28/12/87	CGHS, ALLAHABAD
75	DR. SATISH K. SHEKATKAR	SC	17/08/54	02/03/88	AI IPMER, LUDHIANA
76	DR. G. V. NATARAJAN	SC	26/12/53	28/03/88	CGHS, BANGALORE
77	DR. P. M. KURIL	SC	17/02/50	08/04/88	CGHS, PUNE
78	DR. T. B. MANDE	SC	01/04/58	24/05/88	CGHS, PUNE
79	DR. KALI RAM	SC	19/12/53	16/05/88	LWD, KARNA
80	DR. SUSHIL KUMAR	SC	21/06/55	20/06/88	LWD, KARNA
81	DR. S. RAMTAKE	SC	04/10/56	29/06/88	LWD, JABALPUR
82	DR. AMBIKA PRASAD	SC	05/07/52	03/07/88	AS881 RIFLES
83	DR. C. BASAVANNA	SC	08/06/54	14/07/88	LWD, BANGALORE
84	DR. H. K. BAGGI	SC	23/09/54	21/07/88	CGHS, MEERUT
85	DR. G. A. MOTGHARE	SC	03/03/51	23/07/88	LWD, NAGPUR
86	DR. NARENDRA KUMAR	SC	01/07/49	20/08/88	LWD, BHILWALA
87	DR. S. K. PANDE	SC	17/07/53	29/09/88	AS881 RIFLES
88	DR. RENU CHAWLA	SC	29/11/59	25/10/88	CGHS, MEERUT
89	DR. (SMT) N. VALAQUDDIN/VALA	SC	20/01/56	01/11/88	AI IPMER, LUDHIANA
90	DR. SURESH PRASAD	SC	23/01/57	09/01/89	CGHS, LUDHIANA
91	DR. RAKESH BHARADWAJ	SC	15/04/58	30/05/89	CGHS, DELHI
92	DR. SURENDRA SINGH	SC	10/10/58	30/05/89	CGHS, DELHI
93	DR. (SMT) KRISHNA VERMA	SC	25/04/61	30/05/89	CGHS, DELHI
94	DR. (MS) ANITA CHAWLA	SC	30/01/65	30/05/89	CGHS, DELHI

Prabhakar

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LIST OF MEDICAL OFFICERS RECOMMENDED FOR REGULARISATION IN THE CENTRAL HEALTH SERVICE
VIDE NO. F.474001793741, DATED 21.9.74

SR. NO.	NAME OF THE OFFICER	SC/ ST	DATE OF BIRTH	DATE OF APPTT. AS MO	PRESENT GRADE OF POSTING (AD-HOC/MN)	REMARKS
75	DR. (SMT) S. K. MODA	SC	10/03/61	20/06/89	CGHS DELHI	
96	DR. HARI SINGH	SC	04/12/63	30/06/89	NCT OF DELHI	
77	DR. (SMT) NEENA GUPTA	SC	17/06/51	21/06/89	CGHS DELHI	
98	DR. M. A. QUERESH	SC	01/01/50	31/05/89	NCT OF DELHI	
99	DR. VIMAL ATAL	SC	24/07/56	31/05/89	NCT OF DELHI	
100	DR. (MS) SHAKUNTALA GUPTA	SC	25/11/48	01/06/89	CGHS DELHI	
101	DR. ANURADHA SHARMA	SC	26/01/61	01/06/89	NCT OF DELHI	
102	DR. S. KUMAR	SC	19/05/61	01/06/89	NCT OF DELHI	
103	DR. (MS) NAMITA NAYYAR	SC	27/03/62	01/06/89	NCT OF DELHI	
104	DR. DEEPAK VERMA	SC	24/02/63	01/06/89	NCT OF DELHI	
105	DR. RAJINDER PRASAD	SC	01/10/52	02/06/89	NCT OF DELHI	
106	DR. (MS) RITA KASTORI	SC	18/10/53	02/06/89	NCT OF DELHI	
107	DR. H. P. SINHA	SC	10/01/54	02/06/89	CGHS DELHI	
108	DR. RAMAN K. MEHTA	SC	23/08/54	02/06/89	SJH, DELHI	
109	DR. RAJENDRA TRIVEDI	SC	15/07/58	02/06/89	CGHS DELHI	
110	DR. (MS) SUDHA MURRIA	SC	09/01/54	05/06/89	NCT OF DELHI	
111	DR. D. N. MISHRA	SC	24/11/47	06/06/89	NCT OF DELHI	
112	DR. MUKESH PRUTHI	SC	03/01/50	06/06/89	SMT. SIKH HOSP. DELHI	
113	DR. (MS) ARCHANA AGARWAL	SC	24/01/64	06/06/89	SRIED. MAJAH DELHI	
114	DR. MOND. GE AN	SC	12/06/61	08/06/89	NCT OF DELHI	
115	DR. AMAR SINGH DHAKER	SC	21/06/52	09/06/89	CGHS DELHI	
116	DR. RAKESH MALHOTRA	SC	21/07/56	10/06/89	CGHS DELHI	
117	DR. RAVINDRA NATH	SC	18/10/59	10/06/89	CGHS KANPUR	
118	DR. DEEPAK SAXENA	SC	21/07/54	12/06/89	NCT OF DELHI	
119	DR. (MS) ANITA BEHL	SC	30/07/55	13/06/89	CGHS MEERUT	
120	DR. PRAHANT SINGH	SC	25/07/56	16/06/89	NCT OF DELHI	
121	DR. JITENDER SINGH	SC	15/05/59	17/06/89	NCT OF DELHI	
122	DR. KESHAR BAHADUR	SC	10/06/51	20/06/89	CGHS DELHI	
123	DR. (SMT) S. S. PUNJABI	SC	11/07/41	22/06/89	CGHS DELHI	
124	DR. M. S. KHRUSHEV	SC	15/06/50	22/06/89	LWD JABALPUR	
125	DR. B. N. NARANG	SC	02/10/51	22/06/89	NCT OF DELHI	
126	DR. SAKET BIHARI	SC	28/03/59	22/06/89	SMT. SIKH HOSP. DELHI	
127	DR. (MS) NEERA SACHDEV	SC	06/05/57	22/06/89	CGHS DELHI	
128	DR. (SMT) NEELAM BHASIN	SC	31/08/51	23/06/89	CGHS DELHI	
129	DR. SATISH CHANDRA	SC	22/10/60	23/06/89	NCT OF DELHI	
130	DR. (SMT) JASKIRAN SINGH	SC	02/09/57	24/06/89	CGHS DELHI	
131	DR. HIRA LAL	SC	16/08/60	24/06/89	NCT OF DELHI	
132	DR. (SMT) NEENA SAINI	SC	18/11/46	26/06/89	CGHS DELHI	
133	DR. SHIVRAJ SINGH	SC	24/08/58	26/06/89	NCT OF DELHI	
134	DR. MAHESH CHANDRA	SC	17/01/40	27/06/89	DEPTT. OF POSTS	
135	DR. P. A. VENKATASUBBAIAH	SC	15/09/56	27/06/89	NCT OF DELHI	
136	DR. SANTYA PRAKASH	SC	05/02/61	27/06/89	DEPTT. OF POSTS	
137	DR. K. SHAKILA	SC	20/06/59	27/06/89	LWD HYDERABAD	
138	DR. SURESH KUMAR BADHAN	SC	23/04/54	28/06/89	NCT OF DELHI	
139	DR. RAM KUMAR	SC	01/01/59	28/06/89	CGHS, DELHI	
140	DR. (KUM) POONAM BEHL	SC	24/09/61	28/06/89	CGHS DELHI	
141	DR. VAJASHI SHUKHAR	SC	18/06/54	28/06/89	NCT OF DELHI	

Mukund Ray

23

LIST OF MEDICAL OFFICERS RECOMMENDED BY THE GOVT. FOR
REGULARISATION IN CENTRAL HEALTH SERVICES
VIDE NO. F. A 140100-73-AU. 1 DATED 21.9.74

SR. NO.	NAME OF THE OFFICER	DATE OF BIRTH	DATE OF JUNIOR APPT. AS MO (AD-HOC/MW)	PLACE OF OF POSTING
142	DR. M. K. KIVAL	27/02/52	29/06/89	CHH. DELHI
143	DR. KIRTI JETHI	25/01/55	29/06/89	ROH. A. 134, G. 1
144	DR. JAWAHAR SINGH	03/01/56	29/06/89	NCL. CH. DELHI
145	DR. SUDHIR PRASAD	22/12/57	29/06/89	SHRI. CH. DELHI
146	DR. HIR. SINGH	10/11/59	29/06/89	CHH. DELHI
147	DR. JALAJA RAJ	23/03/61	29/06/89	POST OF CHH. DELHI
148	DR. DEVENDRA SINGH TOMAR	14/08/47	30/06/89	CHH. DELHI
149	DR. (SMT) MANJU ATTREY	14/03/56	30/06/89	CHH. DELHI
150	DR. (MS) PRIMA PANIKAR	03/03/56	30/06/89	NCL. CH. DELHI
151	DR. RAM CHANDRA	01/07/55	30/06/89	ROH. R. 1
152	DR. T. SHYAM CHIARAN SINGH	01/01/63	30/06/89	DR. RML HOSPITAL
153	DR. ANIL CHAUDHURY	15/01/54	01/07/89	CHH. DELHI
154	DR. (MS) KIRAN CHAUDHURY	19/09/59	01/07/89	CHH. DELHI
155	DR. (MS) VEENA CHAUDHURY	06/06/60	01/07/89	CHH. DELHI
156	DR. (SMT) KHANANA TIWARI	09/06/62	03/07/89	RHTC, NAWADA
157	DR. AHMED ALI KHAN	02/11/53	04/07/89	BMP, DEMAR
158	DR. NARESH TIWARI	20/02/62	04/07/89	CHH. DELHI
159	DR. UTIARA SEHAI	25/11/63	04/07/89	ROH. CH. DELHI
160	DR. KIRAN KHAN QADEER	23/11/63	04/07/89	CHH. DELHI
161	DR. NAVY C. PATEL	01/01/62	04/07/89	CHH. DELHI
162	DR. NEENA SAHAI MEH SINGH	20/08/62	07/07/89	CHH. DELHI

Marked ✓ M

- 13 - 24
B
96

Annexure-I 2

No. 20014/2/83/E.IV
Government of India
Ministry of Finance
Department of Expenditure

New Delhi, the 14th Dec '83

OFFICE MEMORANDUM

Sub: Allowances and facilities for civilian employees of the Central Government serving in the States and Union Territories of North Eastern Region-improvements thereof.

The need for attracting and retaining the services of competent officers for service in the North Eastern Region comprising the States of Assam, N Meghalaya, Manipur, Nagaland and Mizoram has been engaging the attention of the Government for some time. The Government had appointed a Committee under the Chairmanship of Secretary, Department of Personnel and Administrative Reforms, to review the existing allowances & Administrative Reforms, to review the existing allowances and facilities admissible to the various categories of Civilian Control Government employees serving in this region and to suggest suitable improvements. The recommendations of the Committee have been ~~exteg~~ carefully considered by the Government and the President is now pleased to decide as follows :-

1) Tenure of posting/deputation:

There will be a fixed tenure of posting of 3 years at a time for officers with service of 10 years or less and of 2 years at a time for officers with more than 10 years of service. Periods of leave, training, etc., in excess of

of 15 days per year will be excluded in counting the tenure period of 2/3 years. Officers, on completion of the fixed tenure of service mentioned above, may be considered for posting to a station of their choice as far as possible.

The period of deputation of the Central Government employees to the States/Union Territories of the North - Eastern Region, will generally be for 3 years which can be extended in exceptional cases in exigencies of public service as well as when the employee concerned is prepared to stay longer. The admissible deputation allowance will also continue to be paid during the period of deputation so extended.

ii) Weightage for Central deputation/training abroad and Special mention in confidential Records.

XXXXXX XXX XXX XXX XXX XXX

iii) Special (Duty) Allowance :

Central Government civilian employees who have all India Transfer Liability will be granted a Special (Duty) Allowance at the rate of 25 percent of basic pay subject to a ceiling of Rs.400/- per month on posting to any station in the North Eastern Region. Such of those employees who are exempted from payment of Income Tax will, however, not be eligible for this Special(Duty) Allowance. Special (Duty) Allowance will be in addition to any special pay and pre-Deputation(Duty) Allowance already being drawn subject to the condition that the total of such Special (Duty) Allowance plus Special pay/deputation(Duty) Allowance ~~XXXX~~ will not exceed Rs.400/- P.M. Special Allowance like Special Compensatory (Remote Locality) Allowance, Construction Allowance and Project Allowance will be drawn separately.

XXXXXX XXX XXX

XXXXXX XXX XXX

Sd/- S.C. MAHALIK
Joint Secretary to the Government of India.

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-20-

Annexure-2 (Extract)

F.No. 20014/16/86/E.IV/E.II (B)
 Govt. of India, Ministry of Finance,
 Department of Expenditure

New Delhi the 1 Dec 1988

OFFICE MEMORANDUM

Subject : Improvements and facilities for Civilian Employees of the Central Govt. serving in the States of North Eastern Region, Andaman Nicobar and Lakshadweep

The undersigned is directed to refer to this Ministry's O.O. No. 20014/3/83-E.IV dated 14th December, 1983 and 30th March, 1984 on the subject mentioned above and to say that the question of making suitable improvements in the allowances and facilities to Central Government employees posted in North Eastern Region comprising the States of Assam, Meghalaya, Manipur, Nagaland, Tripura, Arunachal Pradesh and Mizoram has been engaging the attention of the Government. Accordingly the President is now pleased to decide as follows:

- i) x x x x x xx
- ii) x x x x x x x
- iii) Special Duty Allowance.

The Central Govt. Civilian Employees who have All India Transfer Liability will be granted Special (Duty) Allowance at the rate of 12% of basic pay subject to ceiling of Rs.1000/- per month on posting to any station in the North Eastern Region. Special (Duty) Allowance will be in addition to any special pay and/or deputation (duty) allowance already being drawn subject to the condition that the total of such allowance will not exceed Rs. 1000/- p.m. Special allowance like special compensatory (remote locality) allowance, Construction Allowance and Project Allowance will be drawn separately.

The Central Govt. civilian employees who are members of Scheduled Tribes and are otherwise eligible for the grant of special (Duty) Allowance under this para and are exempted from payment of Income-Tax under the Income-Tax Act will also draw Special (Duty) Allowance.

x x x x x x
 XXXXXXXXXX

59/- Illegible

30-8-98

Annexure-4
Ass 2A
39Forwarded for information
and necessary action.F. No. 11(2)/97-E.II(B)
Government of India
Ministry of Finance
Department of Expenditure~~Recd. in my office
(H. VENKATARAMAN)
SR. ADMINISTRATIVE OFFICER
(AUDIT RULES)~~

New Delhi, Dated July 22, 1998.

OFFICE MEMORANDUM

Subject: Allowances and Special Facilities for Civilian Employees of the Central Government serving in the States and Union Territories of the North-Eastern Region and in the Andaman & Nicobar and Lakshadweep Groups of Islands — Recommendations of the Fifth Central Pay Commission.

With a view to attracting and retaining competent officers for service in the North-Eastern Region, comprising the territories of Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland and Tripura, orders were issued in this Ministry's O.M. No. 20014/3/83-E.IV dated December 14, 1983 extending certain allowances and other facilities to the Civilian Central Government employees serving in this region. In terms of paragraph 2 thereof, these orders other than those contained in paragraph 1(iv) ibid. were also to apply mutatis mutandis to the Civilian Central Government employees posted to the Andaman & Nicobar Islands. These were further extended to the Central Government employees posted to the Lakshadweep Islands in this Ministry's O.M. of even number dated March 30, 1984. The allowances and facilities were further liberalised in this Ministry's O.M. No. 20014/16/86-E.IV/E.II(B) dated December 1, 1988 and were also extended to the Central Government employees posted to the North Eastern Council when stationed in the North-Eastern Region.

2. The Fifth Central Pay Commission have made certain recommendations suggesting further improvements in the allowances and facilities admissible to the Central Government employees, including Officers of the All India Services, posted in the North-Eastern Region. They have further recommended that these may also be extended to the Central Government employees, including Officers of the All India Services, posted in Sikkim. The recommendations of the Commission have been considered by the Government and the President is now pleased to decide as follows :

(i) **Tenure of Posting/Deputation**

The provisions in regard to tenure of posting/deputation contained in this Ministry's O.M. No. 20014/3/83-E.IV dated December 14, 1983, read with O.M. No. 20014/16/86-E.IV/E.II(B) dated December 1, 1988, shall continue to be applicable.

(ii) **Weightage for Central Deputations/Training Abroad and Special Mention in Confidential Records**

The provisions contained in this Ministry's O.M. No. 20014/3/83-E.IV dated December 14, 1983, read with O.M. No. 20014/16/86-E.IV/E.II(B) dated December 1, 1988, shall continue to be applicable.

(iii) **Special [Duty] Allowance**

Central Government Civilian employees having an "All India Transfer Liability" and posted to the specified Territories in the North-Eastern Region shall be granted the Special [Duty] Allowance at the rate of 12.5 per cent of their basic pay as prescribed in this Ministry's O.M. No. 20014/16/86-E.IV/E.II(B) dated December 1, 1988, but without any ceiling on its quantum. In other words, the ceiling of Rs 1,000 per month currently in force shall no longer be applicable and the condition that the aggregate of the Special [Duty] Allowance plus Special Pay/Deputation (Duty) Allowance, if any, will not exceed Rs 1,000 per month shall also be dispensed with. Other terms and conditions governing the grant of this Allowance shall, however, continue to be applicable.

In terms of the orders contained in this Ministry's O.M. No. 20022/2/88-E.II(B) dated May 24, 1989, Central Government Civilian employees having an "All India Transfer Liability" and posted to serve in the Andaman & Nicobar and Lakshadweep Groups of Islands are presently entitled to an Island Special Allowance at varying rates in lieu of the Special [Duty] Allowance admissible in the North-Eastern Region. This Allowance shall continue to be admissible to the specified category of Central Government employees at the same rates as prescribed for the different specified areas in the O.M. dated May 24, 1989, but without any ceiling on its quantum. This Allowance shall also henceforth be termed as Island Special (Duty) Allowance. Separate orders in regard to this Allowance have been issued in this Ministry's O.M. No. 12(1)/98-E.II(B) dated July 17, 1998.

Attention is also invited in this connection to the clarificatory orders contained in this Ministry's O.M. No. 11(3)/95-E.II(B) dated January 12, 1996, which shall continue to be applicable not only in respect of the Central Government employees posted to serve in the North-Eastern Region but also to those posted to serve in the Andaman & Nicobar and Lakshadweep Groups of Islands.

(iv) Special Compensatory Allowances

Orders in regard to revision of the rates of various Special Compensatory Allowances, such as Remote Locality Allowance, Bad Climate Allowance, Tribal Area Allowance, Composite Hill Compensatory Allowance, etc., which are location-specific, have either been separately issued or are under issue based on the Government decisions on the recommendations of the Fifth Central Pay Commission relating to these allowances. These orders shall apply to the eligible Central Government employees posted in the specified localities in the North-Eastern Region, Andaman & Nicobar Islands and Lakshadweep Islands, depending on the area(s) of their posting and subject to the observance of the terms and conditions specified therein. Such of those employees who are entitled to the Special (Duty) Allowance or the Island (Special Duty) Allowance shall also be entitled, in addition, to the Special Compensatory Allowance(s) as admissible to them in terms of these separate orders.

Central Government employees entitled to Special Compensatory Allowances, separate orders in respect of which are yet to be issued, will continue to draw such allowances at the existing rates with reference to the 'notional' pay which they would have drawn in the applicable pre-revised scales of pay but for the introduction of the corresponding revised scales till the revised orders are issued on the basis of the recommendations of the Fifth Central Pay Commission and the Government decisions thereon.

(v) Travelling Allowance on First Appointment

The existing concessions as provided in this Ministry's O.M. No. 20014/3/83-E.IV dated December 14, 1983 and further liberalised in O.M. No. 20014/16/86-E.IV/E.II(B) dated December 1, 1988, shall continue to be applicable.

(vi) Travelling Allowance for Journeys on Transfer; Road Mileage for Transportation of Personal Effects on Transfer; Joining Time with Leave

The existing provisions as contained in this Ministry's O.M. No. 20014/3/83-E.IV dated December 14, 1983 shall continue to be applicable.

(vii) Leave Travel Concession

In terms of the existing provisions as contained in this Ministry's O.M. No. 20014/3/83-E.IV dated December 14, 1983, the following options are available to a government servant who leaves his family behind at the old headquarters or another selected place of residence, and who has not availed of transfer travelling allowance for the family :

(a) the government servant can avail of the leave travel concession for journey to the Home Town once in a block period of two years under the normal Leave Travel Concession Rules;

OR

(b) in lieu thereof, the government servant can avail of the facility for himself/herself to travel once a year from the station of posting to the Home Town or the place where the family is residing and for the family [restricted only to the spouse and two dependent children of age up to 18 years in respect of sons and up to 24 years in respect of daughters] also to travel once a year to visit the government servant at the station of posting.

These special provisions shall continue to be applicable.

In addition, Central Government employees and their families posted in these territories shall be entitled to avail of the Leave Travel Concession, in emergencies, on two additional occasions during their entire service career. This shall be termed as "Emergency Passage Concession" and is intended to enable the Central Government employees and/or their families [spouse and two dependent children] to travel either to the home town or the station of posting in an emergency. This shall be over and above the normal entitlements of the employees in terms of the O.M. dated December 14, 1983, and the two additional passages under the Emergency Passage Concession shall be availed of by the entitled mode and class of travel as admissible under the normal Leave Travel Concession Rules.

Further, in modification of the orders contained in this Ministry's O.M. No. 20014/16/86-E.IV/E.II(B) dated December 1, 1988, Officers drawing pay of Rs 13,500 and above and their families, i.e. spouse and two dependent children [up to 18 years in respect of sons and up to 24 years in respect of daughters] will be permitted to travel by air on Leave Travel Concession between Agartala/Aizawl/Imphal/Lilabari/Silchar in the North East and Calcutta and vice versa; between Port Blair in the Andaman & Nicobar Islands and Calcutta/Madras and vice versa; and between Kavaratti in the Lakshadweep Islands and Cochin and vice versa.

(viii) Children Education Allowance and Hostel Subsidy

The existing provisions as contained in this Ministry's O.M. No. 20014/3/83-E.IV dated December 14, 1983 shall continue to be applicable. The rates of Children Education Allowance and Hostel Subsidy having been revised in the Department of Personnel & Training O.M. No. 21017/1/97-Estt.(Allowances) dated June 12, 1998, the Allowance and Subsidy shall be payable at the revised monthly rates of Rs 100 and Rs 300 respectively per child.

(ix) Retention of Government Accommodation at the Last Station of Posting

The facility of retention of Government accommodation at the last station of posting by the Central Government employees posted to the specified territories and whose families continue to stay at that station is available in terms of the orders contained in the erstwhile Ministry of Works & Housing O.M. No. 12035/24/77-Vol. VI dated February 12, 1984, as amended from time to time. This facility shall continue to be available to the eligible Central Government employees posted in the North-Eastern Region, Andaman & Nicobar Islands and Lakshadweep Islands. In partial modification of these orders, Licence Fee for the accommodation so retained will be recoverable at the applicable normal rates in cases where the accommodation is below the type to which the employee is entitled to and at one and a half times the applicable normal rates in cases where the entitled type of accommodation has been retained. The facility of retention of Government accommodation at the last station of posting will also be admissible for a period of three years beyond the normal permissible period for retention of Government accommodation prescribed in the Rules.

(x) House Rent Allowance for Employees in Occupation of Hired Private Accommodation

The orders contained in this Ministry's O.M. No. 11016/1/E.II(B)/84 dated March 29, 1984, and extended in this Ministry's O.M. No. 20014/16/86-E.IV/E.II(B) dated December 1, 1988, shall continue to be applicable.

(xi) Retention of Telephone Facility at the Last Station of Posting

As provided in this Ministry's O.M. No. 20014/16/86-E.IV/E.II(B) dated December 1, 1988, Central Government employees who are eligible for residential telephones may be permitted to retain their residential telephone at their last station of posting, provided the rental and all other charges are paid by the concerned employees themselves.

(xii) Medical Facilities

Families and the eligible dependants of Central Government employees who stay behind at the previous stations of posting on the employees being posted to the specified territories shall continue to be eligible to avail of CGHS facilities at stations where such facilities are available. Detailed orders in this regard will be issued by the Ministry of Health & Family Welfare.

3. The President is also pleased to decide that these orders, in so far as they relate to the Central Government employees posted in the North-Eastern Region, shall also be applicable *mutatis mutandis* to the Civilian Central Government employees, including Officers of the All India Services, posted to Sikkim.

4. These orders will take effect from August 1, 1997.

5. In so far as persons serving in the Indian Audit and Accounts Department are concerned, these orders issue after consultation with the Comptroller and Auditor General of India.

6. Hindi version will follow.

*Printed by
Sunder Rajan
10.1.97/98*

N. Sunder Rajan

(N.SUNDER RAJAN)
Joint Secretary to the Government of India

To

All Ministries/Department of the Government of India (As per standard Distribution List)

Copy (with usual number of spare copies) forwarded to C&AG, UPSC, etc. (As per standard Endorsement List)

Copy also forwarded to Chief Secretary, Andaman & Nicobar Islands and Administrator, Lakshadweep.

PERFORMA FOR REQUEST FOR TRANSFER

B.O

Annexure-5

- | | | |
|---|---|---|
| 1. Name | : | Dr Ambika Prasad |
| 2. Employee code No | : | Leave it blank |
| 3. Designation | : | MO |
| 4. Date of joining in C.R. | : | 21 Sep 94 |
| 5. Date of joining the organisation from where transfer is sought. | : | 03 Jul 88 |
| 6. Details of the period of service render in other organisations including difficult area like Assam Rifles, Arunachal Pradesh, Andaman and Nicobar Islands/ Dader Nagar Haveli & Lakshadweep Islands, Ministry of Labour etc. | : | <p>Assam Rifles</p> <p>1. 17 Assam Rifles (Sikkim)
03 Jul 88 to Mar 91.</p> <p>2. 19 Assam Rifles (Mizoram)
Apr 91 to Jan 93.</p> <p>3. 5 Assam Rifles (Arunachal Pradesh) Jun 93 to Jun 94.</p> <p>4. 25 Assam Rifles (Manipur)
Jun 94 to Jun 97.</p> <p>5. 26 Assam Rifles Jun 97 to till date.</p> |
| 7. Reasons for seeking transfer (in brief) | : | Children's Education.
Self Illness. |
| 8. Station/Organisation (s) where transfer is desired (in order of preference) | : | <p>1. C.R. Patna.</p> <p>2. C.R. Varanasi.</p> <p>3. C.R. Lucknow.</p> |

Dwight

(Signature of the applicant)

Dated : 17 Oct 97.

FOR USE IN THE OFFICE OF THE HEAD OF DEPARTMENT

OFFICE WHERE THE OFFICER IS POSTED

1. The officer can be relieved with/without a substitute in the event of his transfer.
2. Certified that the information given in cols 1 to 4 has been verified from records.

Abdul

Colonel
(Signature of Head of Office/
Commander
Dep't
60 Assam Rifles)

FOR USE IN THE OFFICE OF HEALTH & SAFETY (DEPARTMENT)

OFFICE

1. Request registered transfer register.
2. Transfer recommended
3. If recommended, w. own request.
4. Date of next port

Ser No _____ on 1/

not recommended.

or in public in interest/at a

Signature

Tele No. 705550

31
REGISTERED

Bharat Bhawan
Govt of India
Sri Hanuman Bhawan
Ministry of Home Affairs
Ministry of Health & Family Welfare
Directorate General Assam Rifles
Shillong-793011

I. 14015/390-88/AP-19AR/ME(A) 30 Nov 97

The Under Secretary to the
Govt of India
Ministry of Health & Family Welfare
(CHS-I)
Nirman Bhawan
New Delhi-11

APPLICATION FOR TRANSFER-DR AMBIKA
PRASAD, MB (CHS)

Sir,

1. I am directed to forward herewith an application received from Dr Ambika Prasad, MB (CHS) seeking reversion to CHS.
2. It is requested that the relief of the Medical officer be posted to Assam Rifles if request of the officer is considered by the Ministry.
3. The Medical officer will only be relieved on physical arrival of his relief.

Yours faithfully,

R S Bhull

(R S Bhull)

Col

Deputy Director()

for Director General Assam Rifles

N.O.O.

Copy to :-

1. HQ Tripura Range
Assam Rifles
C/o 99 APO - for info with ref to their letter No.
A/14002/97/655 dt 11 Nov 97.
2. 26 Assam Rifles - for info
C/o 99 APO
3. MS Branch(Internal) - for info with ref to their IEN No.
I. 11035/1/AP/97-145 dt 24 Nov 97.

23/7/20

Comdt	<i>✓</i>
2 IC	<i>✓</i>
Adjt	<i>✓</i>
Q.M	<i>✓</i>
H.A	<i>✓</i>

23/12/97
Info offr —
cmw *✓*

5 DEC 1997

32
Fwd Under letter No. Med/7008/01/98/729
From : Dr. Ambika Prasad
26 Assam Rifles
C/O 99 APO

dt 26/11/98

Annexure - 6

To : The Secretary
Govt of India
Ministry of Health and Family Welfare
Nirman Bhawan
New Delhi - 11

(Through Proper Channel)

Sub : REVERSION TO CHS

Sir,

1. I have been serving with Assam Rifles which is treated as one of the most difficult posting of CHS for last 10 years and six months (approx). During this period I physically performed my duties to Sikkim, Arunachal Pradesh, Mizoram, Manipur and now in Tripura.
2. My children (one daughter and one son) are grown up and doing graduation. No suitable type of institution is available here and those available they are poorly equipped and charging fee heavily. For example I am paying Rs. 11,000/- (Rupees eleven thousand every six month) for Computer training. For this reason I have asked my posting out of Assam Rifles vide DG Assam Rifles forwarding letter No I.14015/390-88/AP-19AR/ME(A) dated 30 Nov 97 to under Secretary CHS I but so far no action has been taken.
3. In above mentioned letter I had given three choice :-
 - (a) CHS Patna
 - (b) CHS Varanashi
 - (c) CHS LucknowIf you have any problem in accomodating me to above given choice you may post me to any other place except Assam Rifles. The only criterion is good education for children.
4. Therefore, I am requesting you to consider my application sympathically and on priority basis, so that I could be posted out from Assam Rifles as early as possible.

Yours faithfully,

Dr. Ambika Prasad

(Dr. Ambika Prasad)
Medical Officer

Dated : 27 Nov 98

Copy to :-

Additional Secretary
Ministry of Health and Family Welfare
New Delhi - 11

From Dr Ambika Bhattacharjee
SMT

26 Assam Rifles
C/1099 APD

To
The Under Secretary
Govt. of India
Ministry of Health & Family Welfare
Nirman Bhawan
N. Delhi 11

Letter Reversion to CHS
through proper channel

Sri. Dr. Ambika Bhattacharjee
SMT

① Reff to Directorate General Assam Rifles
letter No. I 14015/390-S8/AP-19/AR/ME (A)
dt. 30 NOV. 97.

② In addition to above choice mentioned in
above letter. Sam giving Delhi (CHS) also as
a choice. Please consider it also.

Thank you

(Yours- faithfully
Ambika Bhattacharjee)

dt. 8 NOV 97. Dr. Ambika Bhattacharjee
SMT

From : Mr Ambika Prasad, SIR
26 Assam Rifles
C/O 99 AMR

To : The Under Secretary
Govt of India
Ministry of Health and Family Welfare
CHS - II
Kirman Bhawan
New Delhi - 11
(through proper channel)

Subject : Reversion to CIS

Sir,

With due respect, I want to say following few facts :-

- (1) I have been serving to Assam Rifles for last 12 years (Annex). During this period I have served in most of the states ranging from 5000 ft to 15000 ft height. Most of the time of my tenure spent in insurgency or high altitude. Still I am working in insurgency area.
 - (2) Due to difficult terrain and frequent movement, I developed osteo-arthritis of both knee joints on 25.2.94. For this I had treated at base hospital Meirur and remained on commuted leave for so many months. Surgical specialist advised me to avoid hilly terrain and prolonged walking. (Fresh Medical certificate att)
 - (3) Frequent transfer/posting within Assam Rifles (six posting in less than 12 years) hampered my children education very badly due to different teaching language in different the states.
 - (4) For the above cited reasons, I request you to consider my posting to CIS Patna, Lucknow and Delhi. Act done on 08 Nov 99 through an application.
 - (5) In this regards ref my application forwarded to MoH of Health and Family Welfare vide letter No.T.14015/300-99/AP/19AP/MR(A) at 30 Nov 97 and 05 Oct 98.
- For this kind act I shall remain ever obliged.

Thank you

Yours faithfully,



Mr Ambika Prasad
SIR

Dated : 21 Feb 2000

DISP:

Under Secretary : Advance copy handed over personally
CHS - II

1	2	3	4	5
326.	Dr. R.S.Nishad B. 10.12.59 MBBS E.No. 3311	Medical Officer 21.09.94 CGHS Allahabad		A.12025/124/94-CHS.I
327.	Dr. Satish K Shekatkar B. 17.8.54 MBBS E.No. 3408	Medical Officer 21.09.94 AIIPM&R Bombay		A.12025/125/94-CHS.I
328.	Dr. G.V.Natarajan B. 21.12.53 MBBS E.No. 3442	Medical Officer 21.09.94 CGHS Bangalore		A.12025/126/94-CHS.I
329.	Dr. T.B.Mande B. 1.4.58 MBBS E.No. 3411	Medical Officer 21.09.94 GOIP Nasik		A.12025/128/94-CHS.I
330.	Dr. Kali Ram (SC) B. 14.12.53 MLB	Medical Officer 21.09.94 LWO Karma		A.12025/129/94-CHS.I
331.	Dr. Sushil Kumar B. 21.6.53 MBBS	Medical Officer 21.09.94 LWO Karma		A.12025/130/94-CHS.I
332.	Dr. S.Ramtake (SC) B. 4.10.56 MBBS E.No. 3436	Medical Officer 21.09.94 LWO Jabalpur		A.12025/131/94-CHS.I

333.	Dr. Ambika Prasad	MBBS	B. 5.7.52	Dr. Ambika Prasad	MBBS	B. 5.7.52	Dr. Ambika Prasad	MBBS	B. 5.7.52
334.	Dr. C. Basavapura (SC)	MBBS	B. 8.5.54	MediCal Officer 21.9.94	LWO Bangladesh	MediCal Officer 21.9.94	LWO Bangladesh	MediCal Officer 21.9.94	LWO Bangladesh
335.	Dr. H.K. Easagi	MBBS	B. 23.9.54	MediCal Officer 21.9.94	LWO Bangladesh	MediCal Officer 21.9.94	LWO Bangladesh	MediCal Officer 21.9.94	LWO Bangladesh
336.	Dr. G. A. Actghare (SC)	MBBS	B. 3.3.61	MediCal Officer 21.9.94	LWC Nagpur	MediCal Officer 21.9.94	LWC Nagpur	MediCal Officer 21.9.94	LWC Nagpur
337.	Dr. V.P. Eshthiappa	MBBS	B. 17.11.53	MediCal Officer 21.9.94	CLTRI, Chennagalpattu	MediCal Officer 21.9.94	CLTRI, Chennagalpattu	MediCal Officer 21.9.94	CLTRI, Chennagalpattu
338.	Dr. Narendra Kumar	MBBS	B. 1.7.49	MediCal Officer 21.9.94	LWO Bhilwara	MediCal Officer 21.9.94	LWO Bhilwara	MediCal Officer 21.9.94	LWO Bhilwara
339.	Dr. S.K. Pendse	MBBS	B. 7.7.58	MediCal Officer 21.9.94	Assam Rifles	MediCal Officer 21.9.94	Assam Rifles	MediCal Officer 21.9.94	Assam Rifles
				A.12025/132/94-CHS.I		A.12025/133/94-CHS.I		A.12025/134/94-CHS.I	
				A.12025/136/94-CHS.I	93. 4. u. I dt. 30.5.95	A.12025/137/94-CHS.I		A.12025/138/94-CHS.I	
				A.12025/136/94-CHS.I	93. 4. u. I dt. 30.5.95	A.12025/137/94-CHS.I		A.12025/138/94-CHS.I	

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Annexure - IO

26 Assam Rifles
C/O 99 APO

OA
N

I.1002/A/99/1255

30 Oct 99

Dr Ambika Prasad
SMO
26 Assam Rifles

POSTING MED OFFRS

A Copy of DG Assam Rifles sig No A 1543 dt 22 Oct 99 is appended below for your info. Please submit your clearance cert duly completed to this office by 10 Nov 99 for our further action

S D / X - X - X
(S Rajguru)
Maj
Adj t
for Comdt

Copy to DGAR sig No A 1543 dt 22 Oct 99

AS ABOVE

Posting med offrs (.)

firstly (.) Dr AMBIKA PRASAD Comma SMO 26 AR posted to 22 AR (.)

secondly (.) Mov to be completed by 25 Nov 99 (.)

thirdly (.) initiate ICR/ACR as applicable (.)

fourthly (.) intimate EDD/EDA all concerned (.)

fifthly (.) no rpt no representation will be entertained (.)

sixthly (.) all ack -

CTC

Dr Ambika Pr
DR. AMBIKA PRASAD
26 ASSAM RIFLES
C/O 99 APO

38

Annexure-II and 12

26 Assam Rifles
C/O 99 APO

A/1002/01/99/

30 Oct '99

Dr Ambika Prasad
SMO
26 Assam Rifles

POSTING MED OFFRS

A copy of DG Assam Rifles sig No. A 1548 dt 25 Oct 99 and A 1543 dt 28 Oct 99 are appended below for your info and necessary action. Please submit your clearance cert duly completed to this office by 10 Nov 99 positively.

AR

(S Rajguru)
Maj
Adjt
for Comdt

Copy of DGAR Sig No. A 1548 dt 25 Oct 99

AS ABOVE

Posting med offrs (.) our A 1543 Oct 22 and your A 1580 Oct 22 (.)

firstly (.) posting Dr Ambika Prased comma SMO 26 AR to

22 AR treat as cancelled (.)

secondly (.) Dr Ambika Prasad comma SMO 26 AR (.) Now

hereby att to 22 AR for one month in the interest of public service (.)

thirdly (.) SMO to report 22 AR with immediate effect (.)

fourthly (.) att effective wef date reporting for all purpose (.)

fifthly (.) all ack -

Copy of DGAR Sig No. A 1543 dt 28 Oct 99

posting med offrs (.) our A 1548 Oct 25 treat as cancelled (.)

firstly (.) Dr Ambika Prasad comma SMO 26 AR posted to 22 AR (.)

secondly (.) mov to be completed by 25 Nov 99 (.)

thirdly (.) initiate ICR/ACR as applicable (.)

fourthly (.) intimate EDD/EDA all concerned (.)

fifthly (.) no RPT no representation will be entertained (.)

sixthly (.) all ack-

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Annexure I3

26 Assam Rifles
C/O 99 APO

I.1002/A/99/352

Nov 99

Dr Ambika Prasad
SMO
26 Assam Rifles

POSTING MED OFFRS

A copy of DG Assam Rifles Sig No A 1543 dt 01 Nov 99
is appended below for your info please.

JKG
(S. Rajguru)
Maj
Adjt
for Comdt

Copy of DG Assam Rifles Sig No A 1543 dt 01 Nov 99

AS ABOVE

Posting med offrs (.) further to our A 1543 Oct 28 (.)
firstly (.) posting Dr Ambika Prasad comma SMO 26 AR
to 22 AR cancelled (.)
secondly (.) T Rg ← only (.) in this connection your
A 1528 Oct 28 refs (.)
thirdly (.) all ack -

46

40
Annexure-14
✓

COPY

From : 26 AR

DTG: 11

Uncclas

TO : Tac HQ

A 5603

Posting civ med offr (.) Dr Ambika Prasad comma SMO posted
to 3 AR vide DGAR Sig No. A 1550 Feb 03 (.) move to be completed
by 15 Mar 2000 (.) request info offr accordingly -

*Ans for
Ans for
Ans for*

41

Annexure-15

From : 26 AR

DTG : 05

UNCLAS

To : Tac HQ

A 56 50

5

posting med offr (.) our A 5603 Feb 10 (.) DGAR intimated
that
vide sig A 1570 Mar 02, the med offr now to mov by 30 Jun
2000 (.) info offr accordingly -

Maj S Rajguru

Adjt

'A'

05 Mar 2000/**

(Signature)
Maj
Tarek 05 h.

Copy to :-

Med Branch, 26 AR

YB
for info - ✓

48
66

11. ~~08~~ Feb 2000

AP/pers-SMO/2000/03

Dear Sir

1. I am writing this letter to convey my grievances though it is conveyed vide application No.I.1002/01/99/1263 dated 31 Oct 99.

2. I have been serving to this organisation for about 12 years (wef 03 Jul 1988). During this period I had served in 17 AR, 19 AR, 5AR, 25 AR and now I am serving to 26 AR wef 21 Jun 97.

3. During my tenure at 26 AR (2 year and 8 months) most of the time I am in the out post (570 days out of 966 days). During this period I was transferred 3 times as follows :-

(i) 1st posting vide DGAR Sig No. A 1543 dt 22 Oct 99 posted to 22 AR. This posting order has been cancelled vide DGAR Sig No. A 1548 dt 25 Oct 99.

(ii) 2nd posting vide DGAR Sig No. A 1543 dt 28 Oct 99 and posted to 22 AR again and the said order has been cancelled vide DGAR Sig No. A 1543 dt 01 Nov 99.

(iii) Now 3rd posting order I have received just from DGAR vide their Sig No. A 1550 dt 03 Feb 2000 to 3 AR.

4. Sir, It is surprising that I had transferred from Manipur to Tripura and again going back to Manipur.

5. My children are grown up. My daughter study will complete in Oct this year and my son's study will complete in Oct 2001. I am also not physically fit I have osteo arthritics of both knee joint and difficult for me to serve in hilly area.

6. During my 1st and 2nd posting I visited to DGAR along with advance copy of application (Duly recommended) for DGAR interview. Since you and Col (MS) were not present, So I handed over the said application to Superintendent MS Branch. I did not get any intimation after lapses of 3 months of handing over the application to MS Branch.

-2-

7. That Sir, I have also applied for reverson to CHS. My application have already been forwarded to Ministry vide DGAR letter No. I.14015/390-88/AP-19AR/ME(A) dated 30 Nov 97.

8. Sir, So I am requesting you through this DO letter to please consider my application which was already sent to you through proper channel for your interview or extend my tenure up to Oct 2001.

9. This will ensure completion of my children education. After that you may transfer me where-ever you want.

With best wishes and regards
with esteem.

Yours faithfully

U-Ambika

Dr. Ambika Prasad
SMO

26 Assam Rifles

Lt Gen Gurpreet Singh
Director General of
Assam Rifles
Shillong-793011

From : Dr Ambika Prasad, SMO
26 Assam Rifles
C/O 99 APO

To : The Director General Assam Rifles
Shillong-793011

(Through Proper Channel)

Subject: EXTENSION OF TENURE

Sir,

With due respect, I am requesting you to extend my tenure due to following reasons :-

1. My Health :- I have osteo Arthritis of both knee joints since Jan 94. I have been treated at 155 Base Hospital Tezpur wef 25-2-94 to 26.2.95. Surgical specialist of 155 Base Hosp advised me to avoid hilly terrain occasionally the lesion aggravate for which I have to undergo treatment.

2. My Children Education :- both my daughter and Son's are studying in BA and BSC respectively. Their study will complete in Oct 2001.

3. Insurgency Service :- I having been serving in insurgency for 5 years and 8 months as follows :-

(a) 25 AR Manipur - Jun 94 to Jun 97

(b) 26 AR Tripura - Jun 97 to till date

(c) Now posted to 3rd AR Manipur which is also insurgency effected (Vide DGAh Sig No. A 1550 dt 03.2.2000).

4. My tenure is still not completed. It will complete in Jun 2000.

5. In view of the above mentioned facts may I request you to consider my case sympathetically and postpone my posting for another one year to ensure successfully completion of my children educational qualification.

Yours co-operation in this regard will be highly appreciated.

Yours faithfully,

Dr Ambika Prasad

Place : C/O, 99 APO

Dated : 14 Feb 2000

Dr Ambika Prasad, SMO